

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.405**  
**CP/194/ND/2023**

**IN THE MATTER OF:**

Rashmi Sharma	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 15.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Mr. Ashok Sachdeva, Authorized Representative
For the Respondent	: Mr. P. Nagesh Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv. Mr. Abdul Sami, CS

**ORDER**

Due to paucity of time, the matter is adjourned to **21.05.2024.**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**